

**GOVERNMENT OF INDIA  
OVERSEAS INDIAN AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3480  
ANSWERED ON:18.03.2015  
INVESTMENT BY NRIs  
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**Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:**

- (a) the total investment made by Non-Resident Indians (NRIs) in India over the last three years and the current year, year and country-wise;
- (b) the major sectors in which these investments have been made; and
- (c) the steps taken/proposed to be taken by the Government to encourage such investment in future?

**Answer**

MINISTER OF STATE FOR OVERSEAS INDIAN AFFAIRS (GENERAL V.K. SINGH (RETD.))

(a) Complete/separate data on investments made by NRIs in India is not available with Reserve Bank of India (RBI). The data on FDI Equity inflows, including NRI investment, as reported by RBI, over the last three years and the current year is as under:

Year-wise Amount of FDI inflow  
(in Rs. Crores)

2011-12	1,65,146
2012-13	1,21,907
2013-14	1,47,518
2014-15	1,27,608

(April-Dec 2014)

The information relating to top investing countries FDI equity inflows into India for the last three years and current year, country-wise is at Annexure-I.

(b) Complete/separate data on NRI investment is not maintained by RBI. However, the sectors attracting highest FDI equity inflows are services, infrastructure, telecommunications, computers, automobile industries, chemicals and power.

(c) The general policy and facilities for Foreign Direct Investment are applicable to NRIs as well. Government has extended additional facilities to NRIs, which include investments in real-estate and civil aviation sectors up to 100%, besides a liberal investment regime on a non-repatriation basis.

As per the consolidated FDI Policy Circular 2014, NRIs get preferential treatment in the following sectors:

- # NRIs do not have to fulfill conditionalities otherwise applicable on foreign investments in construction and development sector.
- # Further NRIs are also allowed to invest upto 100% FDI on the automatic route in Scheduled Air Transport Service/ Domestic Scheduled Passenger Airline (otherwise a cap of 49% on FDI), non-scheduled Air transport service (otherwise a cap of 74% in FDI), ground handling service (otherwise a cap of 74% in FDI).
- # A Non-Resident Indian (NRI) or a Person of Indian Origin (PIO) resident outside India can invest in the capital of a firm or a proprietary concern in India on non-repatriation basis provided some conditionalities are adhered to
- # The ceiling for overall investment for NRIs under Portfolio Investment Scheme through stock exchanges both on repatriation and non-repatriation basis for individual holding is restricted to 5% of the total paid-up capital and aggregate limit cannot exceed 10% of the total paid-up capital. The ceiling of 10% for NRIs/ PIOs can be raised upto 24% subject to passing of a special resolution to that affect by the General Body of the Banking Company concerned.
- # There is virtually no bar to investments by NRIs/PIOs on non-repatriation basis. An NRI, is permitted to purchase without any limit on non-repatriation basis, shares or convertible debentures of an Indian company whether by public issue or private placement or right issue.
- # NRIs/PIOs may acquire immovable property in India, other than agricultural land/ plantation property or a farm house, out of repatriable and non-repatriable funds.